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Title: The Minister of Home Affairs made a statement regarding State of Affairs of Government of National Capital Territory of Delhi.

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I rise to inform the House that the Council of Ministers of the Government of the National Capital Territory of Delhi tendered its resignation on Friday, February 14, 2014.

The resignation of the Council of Ministers of the Government of the National Capital Territory of Delhi came up after the inability of the Government of NCT of Delhi to successfully introduce the "Janlokal Bill" for the consideration of the Legislative Assembly. This Bill was a Finance Bill and necessitated prior reference to the Central Government by the Lieutenant Governor for which procedure had not been followed by the Government of NCT of Delhi.

Under the circumstances, based on the report of the Lieutenant Governor and the recommendation of the Union Cabinet in its meeting held on 15.2.2014, the hon. President has accepted the resignation of Shri Arvind Kejriwal, Chief Minister of the GNCT of Delhi and his Council of Ministers and also approved the imposition of President's Rule while keeping the Legislative Assembly in suspended animation.

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...(Interruptions)

MADAM SPEAKER: Yes, Basudeb Achariji, what is the rule for your Point of Order? Under which rule are you raising the Point of Order? Please give me the rule first.

...(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, under Rule 376 ...(Interruptions)

MADAM SPEAKER: No.

...(Interruptions)

MADAM SPEAKER: Under what rule are you raising the point of order?

...(Interruptions)

MADAM SPEAKER: What is the motion before the House and which is the rule under which you are raising point of order? Tell me the rule.

...(Interruptions)

SHRI BASU DEB ACHARIA : Madam, when Andhra Pradesh Reorganisation Bill ...(Interruptions)

MADAM SPEAKER: No. First give me the rule, before you proceed.

...(Interruptions)

MADAM SPEAKER: No, nothing will go on record.

*(Interruptions) â€¦\**

MADAM SPEAKER: Please give the rule under which you are raising point of order, before I allow you.

*...(Interruptions)*